

ITEM NO.20 + 62

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 39916/2023

(Arising out of impugned final judgment and order dated 15-11-2022 in CRLA No. 234/1981 passed by the High Court Of Judicature at Allahabad)

DAYARAM @ SHUBHKARAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.222269/2023-CONDONATION OF DELAY IN FILING and IA No.222267/2023-EXEMPTION FROM FILING O.T.)

WITH

CRIMINAL APPEAL Diary No(s). 41606/2023

Date : 03-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Rudreshwar Singh, Adv. (ITEM 20)
Mr. Kaushik Poddar, AOR

Mr. Anupam Mishra, AOR (ITEM 62)
Mr. Jenis V Francis, Adv.
Mr. Harikumar V., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 39916/2023

Delay condoned.

Application for exemption from filing O.T. is allowed.

Issue notice returnable in six weeks.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve notice on the learned Standing Counsel for the State.

CRIMINAL APPEAL Diary No(s). 41606/2023

Delay condoned.

Application for exemption from filing O.T. is allowed.

Issue notice on the bail application returnable within one week as it is submitted by learned counsel for the petitioner that the petitioner is on the death bed.

Dasti, in addition, is also permitted.

Learned counsel for the petitioner is permitted to serve notice on the learned Standing Counsel for the State.

List the matter on next Friday i.e. 10.11.2023.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)